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- (b) if so, the reasons therefor;
- (c) what is the total lose suffered on this account; and
- (d) what action has been taken against the concerned persons for the delay in commissioning the plant?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) Yes, Sir.

- (b) As a result of the mechanical and other problems, particularly the break-down of certain items of equipment both indigenous and imported, during the start up of trial operation the commissioning of the Durgapur project has been delayed.
- (c) About 15,00 tonnes of urea for every month's delay in the commissioning of the plant on the basis of 50 per cent capacity utilisation during this period.
- (di) The delay occurred as a result of mechanical and other problems.

CONSTRUCTION OF POWER STATION IN NORTH BENGAL

*584. SHRI M. K. MOHTA:

SHRI KALI MUKHERJEE;

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether the Government of West Bengal have made any proposal to the Centre for the construction of a 200 M.W. power station in North Bengal to meet the growing shortage of power which has retarded the State's industrial growth; and
- (b) if so, the details thereof and reaction of Government with regard thereto?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) No, Sir. West Bengal Government have not made any proposal to

the Centre for the construction of a 200 MW Power Station in North Bengal. However, the Central Government are proposing the setting up of a 240 MW Thermal Power Station in the Central Sector at Dalkhola in West Bengal near its border with Bihar, for serving in the areas north of Ganga both in West Bengal and Bihar.

(b) The Station will comprise two thermal generating units of 110/120 MW each, to be procured indigenously. Rail-borne coal from Raniganj coal fields would be utilised. The cooling water requirements will be met from the Mahananda River. The estimated cost of the project is about Rs. 47 crores. Power from the project would be fed into the West Bengal and Bihar Grids depending upon their respective demand's.

The project was approved by the Advisory Committee of the Planning Commission at its meeting held on the 2nd June, 1972. The sanction of the project is under consideration of the Government in consultation with the Government of West Bengal and Bihar.

JOINT INDO-BANGLADESH COMMISSION ON FLOOD CONTROL

*585. SHRI SITARAM KESRI:

, SHRIMATI PRATIBHA SINGH:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (ai) whether the Joint Indo-Bangladesh Rivers Commission has made any recommendations regarding the measures to be taken for flood control: and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) Since it started functioning (June 1972), the Commission has arranged monitoring flood data, flood forecasting in its various aspects of flood protection in areas of mutual

interest in the two countries. Through joint study groups the Commission has made positive recommendations in regard to the drainage problem of the Agartala Town (Tripura), Dant-bhanga Beel flood problem (West Bengal), the Sagarkhali flood problem (Bangladesh), etc. Similar joint studies on the flood problem in the Tista' basin are contemplated. In regard to the flood problem of the Sylhet area in Bangladesh and Cachar district and adjoining areas in India, the Commission has suggested the preparation of an outline of a scheme and drawn up a programme of investigations. It has suggested an early implementation of the Barak Project.

f [DECLARATION REGARDING IDENTITY OF PUBLISHER

प्रकाशक के ग्राभिज्ञान के सम्बन्ध में घोषण

*586 श्री विरेद्र कुमार सखलेचा : क्या विधि ग्रीर न्याय मन्त्री यह बताने की क्या करेंगे कि :

- (क) क्या यह सच है कि मन्दसौर जिले में एक मुद्रणालय द्वारा मध्य प्रदेश विधान सभा के ग्राम चुनावों से पूर्व फरवरी, 1972 में हकीकत शीर्षक के ग्रन्तर्गत एक चुनाव पर्चा प्रकाशित किय गया था ;
- (ख) क्या यह भी सच है कि लोक प्रतिनिधित्व अधिनियम के अनुसार उस पर्चे में प्रकाशक के अभिज्ञान के संबंध में घोषणा नहीं की गई थी और निर्वाचन आयोग के निदेश क बावजूद 1 सितम्बर, 1972 तक कोई अभियोग नहीं चलाया गया था; और
- (ग) यदि हां, तो इस ब्रिसाधारण विलम्ब के क्या कारण हैं ?

f*586. SHR V. K. SAKHLECHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that an election pamphlet under the title 'Hakeekat' was published by a printing press in the district of Mandsaur in February, 1972 before the general election to the Madhya Pradesh Legislative Assembly;

- (b) whether it is also a fact that the declaration regarding the identity of publisher was not furnished therein in accordance with the Representation of People Act and no prosecution was launched till September 1,1972 despite the directive of the Election Commission; and
- (c) if so, what are the reasons for this inordinate delay?!

tTHE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI

विधि ग्रीर न्याय मंत्रालय में राज्य मंत्री (श्री नीतिराज सिहर चौधरी): (क) से (ग) यह सच है कि ज्ञानोदय मुद्रणालय ने मध्य प्रदेश विधान सभा के मार्च, 1972 में हए साधारण निर्वाचन से पूर्व फरवरी, 1972 में एक चनाव पर्चा प्रकाशित किया था और वह मद्रणालय लोक प्रतिनिधित्व ग्रधिनियम, 1951 की धारा 127 क (2) (क) के अधीन अपेक्षित रूप से प्रकाशक की अनन्यता के बारे में कोई घोषणा करने में ग्रसफल रहा था। थो बी० के० सखलेचा. संसद सदस्य द्वारा की गई शिकायत पर. 18 अप्रैल, 1972 को ही व्यतिकमी मुद्रणालय के विरूद्ध क्लक्टर, मन्दसौर द्वारा कार्यवाही प्रारम्भ कर दी गई थी। निर्वाचन आयोग ने भी 19 मई 1972 को मुख्य निर्वाचन आफिसर, मध्य प्रदेश को मुद्रणालय के विरूद्ध कार्यवाही चलाने के लिए निदेश दिए थे। जांच पूरी होने के पश्चात व्यतिक्रमी मुद्रणालय के विरूद्ध कार्यवाही चलाने के उद्देश्य से 25 मई, 1972 को पुलिस से शिकायत कर दी गई थी। पुलिस ने अपनी अोर से जांच पूरी करने के पण्चात 13 अक्टबर 1972 को सक्षम न्यायालय में चालान पेश कर दिया ।

NITIRAJ SINGH CHAUDHARY): (a) to (c) It is a fact that the Gyanodaya Printing Press had published an election pamphlet in February, 1972 before the general election to the Madhya Pradesh Legislative Assembly held